

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A. 462 of 1997  
(O.A. 545 of 1997)

Date of Order : 12.8.1999

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.  
Hon'ble Mr. G. S. Maingi, Administrative Member.

ASHISH SARKAR & ANOTHER

vs.

UNION OF INDIA & ORS.  
(POST)

For the applicants : Mr. Samir Ghosh, counsel.

For the respondents : Mr. B. Mukherjee, counsel.

ORDER

D. Purkayastha, J. M.

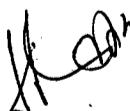
Heard ld. counsel for both the parties.

2. Since the order of termination has become effective in the meantime, the question of granting stay, as prayed for by the applicant, does not arise.

3. In view of the above, this M.A. is disposed of.

4. Respondents are directed to file reply to the O.A., if not already filed, within four weeks from date. The O.A. is fixed for hearing on 21.12.1999.

  
(G.S. Maingi)  
Administrative Member

  
(D.Purkayastha)  
Judicial Member

R.S.